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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 22.01.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 144/BB/ 2017	-	For hearing	Rule-4 of IB	Pegasus Asset Reconstruction Pvt. Ltd. Vs Yashomati Hospitals Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	VENU K.V. 827727818	APPLICANT	
	Mohana. E Adlaw Partners 9945674212	Respondent	

ORDER

Counsel for Petitioner is present. Adlaws Associates has filed petition for Corporate Debtor. Counsel for Respondent/Corporate Debtor wanted copy of the petition. However, Counsel for Petitioner reported that petition copy was already served on the Corporate Debtor. Counsel for Respondent undertakes to obtain Xerox copy of the petition by meeting the expenses himself. Counsel for Petitioner has agreed to give a copy. On more Advocate filed memo undertaking for (AKS Law Associates) that he would file Vakallat for Corporate Debtor. Since Advocate already filed Vakallat for Corporate Debtor, this Counsel is directed as to how he can file one more Vakallat for Corporate Debtor. Counsel to clarify the same. For filing objections, list it on 13.02.2018.


Member (T)


Member (J)